

**National Green Tribunal
(Principal Bench)
Faridkot House, Copernicus Marg,
New Delhi- 110 001**

NGT(CPB)DR/2018-19/63/54)

Date: 16th July, 2018

OFFICE ORDER

In exercise of the powers conferred under the provisions of the **National Green Tribunal (Practice and Procedure) Rules, 2011** framed under the **National Green Tribunal Act, 2010** and for smooth functioning of proceedings before the Tribunal the Competent Authority has been pleased to pass following instructions.

While filing a new case (Original Application, Appeal, Review Application and Execution Application) the learned counsel, applicant-in-person are required to file a list of sequential events and the synopsis of the case. **This shall be with effect from 23.07.2018.** Matters filed without the aforesaid shall not be processed for listing.

It is also further ordered that in case of pending matters, all the learned counsel/applicant-in-person are also required to file the list of the dates and events along with the synopsis in brief one week prior to the date of hearing/ listing. **This shall be with effect from 01.08.2018.**

The Filing and Judicial Sections are required to comply with the above direction scrupulously. All the Zonal Benches are also required to strictly abide by the above instructions from the date specified above.

This issues with the approval of the Competent Authority.

(Mukesh Kumar Gupta)

Registrar General and Head of Office

16 JUL 2018

Copy to:

1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Judicial and Expert Members
3. PA to Ld. Registrar General
4. Ld. Registrar's of all Zonal Benches
(Bhopal/Chennai/Kolkata/Pune)
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